

**Insolvency and Bankruptcy Board of India**  
**7th Floor, Mayur Bhawan, Connaught Place, New Delhi-110001**

**Dated: 7<sup>th</sup> December, 2018**

To,

All Registered Insolvency Professionals

(By mail to registered email addresses and on web site of the IBBI)

Dear Madam/Sir,

**Subject: Expression of Interest to be in the Panel under Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) (Second) Guidelines, 2018**

The Insolvency and Bankruptcy of India has released '*Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation)(Second) Guidelines, 2018*' on 30<sup>th</sup> November 2018.

2. In terms of the aforesaid guidelines, the Board shall prepare a Panel of Insolvency Professionals (IPs) for appointment as Interim Resolution Professional (IRP) and Liquidator and share the said Panel with Adjudicating Authority (AA). The Board shall invite expression of interest (EOI) from IPs, by the specified date, in **Form A (enclosed for reference, to be filed online)** by sending an e-mail to IPs at their email addresses registered with the Board.

3. Accordingly, an e-mail has been sent to your ID registered with the Board, seeking EOI for appointment as an Interim Resolution Professional and Liquidator during the period January to June 2019 (6 months) as per aforesaid guidelines.

4. In this connection, it is advised that EOI to act as IRP and Liquidator be submitted through **online** mode only by accessing **<https://www.ibbi.gov.in/irp/>** which shall be available till 15<sup>th</sup> December 2018.

5. The important instructions for submission of EOI through online mode are enclosed at **Annexure**. You are advised to go through the instructions carefully before filing EOI. A Step by Step Guide' for submission of EOI has also been made available at the aforesaid link.

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6. EOI submitted, if any, through any other mode (viz. e-mails/fax/physical mode/others etc) / Unsigned EOIs, being not consistent with the aforesaid guidelines stands/shall stand rejected.

7. Tampering with the format / uploading of tampered document / furnishing wrong information etc. shall tantamount to rejection of your EOI and may also attract suitable disciplinary action.

8. This communication may not be construed as an offer for appointment.

Yours sincerely,

-Sd-

(Ritesh Kavdia)

Executive Director

**Encl.: As Above.**

**Form A**

**EXPRESSION OF INTEREST TO ACT AS AN IRP IN CIRP AND LIQUIDATOR IN LIQUIDATION PROCESS**

1.	Name of Insolvency Professional	
2.	Registration Number	
3.	Address and contact details, as registered with the Board: a. E-mail b. Mobile c. Address	
4.	Number of ongoing assignments on hand:	
	a. As IRP of CIRP	
	b. As RP of CIRP	
	c. As IRP of Fast Track	
	d. As RP of Fast Track	
	e. Liquidation/Voluntary Liquidation	
	f. Individual Insolvency	
	g. Bankruptcy Trustee	
5.	Number of assignments completed as on date:	
	a. As IRP of CIRP	
	b. As RP of CIRP	
	c. As IRP of Fast Track	
	d. As RP of Fast Track	
	e. Liquidation/Voluntary Liquidation	
	f. Individual Insolvency	
	g. Bankruptcy Trustee	
6.	Whether IP has been convicted at any time in the last three years by a court of competent jurisdiction? (Give details)	
7.	Whether IP is serving a suspension or debarment from serving as an IP? (Give details)	
8.	Whether any disciplinary proceeding, whether initiated by the Board or the IPA, is pending against the IP? (Give details)	

**Declaration: I hereby: -**

a. confirm and declare that the information given herein above is true and correct to the best of my knowledge and belief and express my interest to act as IRP or Liquidator, as the case may be, if appointed by the Adjudicating Authority.

b. undertake that if my name is included in the Panel, I shall abide by the Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) (Second) Guidelines, 2018.

c. undertake that submission of this form is my unconditional consent to act as an IRP or Liquidator at the sole discretion of the Adjudicating Authority during the validity period of the Panel under the Guidelines (1<sup>st</sup> January, 2019 – 30<sup>th</sup> June, 2019).

d. undertake that I shall not decline to act as IRP or Liquidator, as the case may be, on being appointed by the Adjudicating Authority.

**Signature of Insolvency Professional**

**Place:**

**Date:**

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**Expression of Interest under Insolvency Professionals to act as Interim Resolution Professionals and Liquidators (Recommendation) (Second) Guidelines, 2018**

**IMPORTANT INSTRUCTIONS**

1. Please fill your PAN details correctly.
2. Check if city and state entered by you is correct.
3. Name, Registration Number and Address will be pre-filled. Other fields are required to be mandatorily filed by you.
4. Only digits can be entered in sub-fields to “on-going” and “completed” assignments. In case no assignment is being handled/completed, you are requested to enter “0” (zero).
5. You can modify the Form A before submission. However, Form A once submitted cannot be altered. Hence, you are advised to be cautious while filling up the Form. [You may edit the form before uploading the signed copy and submitting the same. However, once you upload and submit signed Form A, no changes in Form A can be made. No request in this connection shall be entertained.]
6. Form A submitted without signatures shall be summarily rejected.
7. Ensure that signatures are clearly visible in the scanned and uploaded version of Form A.
8. You are requested to scan the form and upload it in **PDF format only**. Images or JPG format is not compatible with the version.
9. You will receive an e-mail on your registered e-mail ID upon submission of your Form A successfully. The email is an acknowledgement of that your Form A has been successfully uploaded, and the Board reserves the right to discard non-legible, tampered, unsigned forms.
10. It must be noted that EoI received through physical copies or e-mail will not be entertained. Only duly filled, signed copy of Form A filed through online mode will be considered.
11. A Step-by-Step Guide has been made available on the webpage [www.ibbi.gov.in/irp](http://www.ibbi.gov.in/irp). You are requested to go through the Guide very carefully before filling the Form.
12. In case of further queries, you may write to us at [ra.irp@ibbi.gov.in](mailto:ra.irp@ibbi.gov.in). Kindly do not send queries to any other e-mail ID of IBBI. Also, do not forward to us copy/screenshot of your successfully uploaded Form A.

**KINDLY NOTE THAT THE LINK FOR SUBMITTING EXPRESSION OF INTEREST TO ACT AS IRP AND LIQUIDATOR SHALL ONLY BE AVAILABLE TILL 15<sup>th</sup> DECEMBER 2018.**